



**REGIONAL OFFICE,
C.G. ENVIRONMENT CONSERVATION BOARD,
VYAPAR VIHAR, NEAR Pt. DEEN DAYAL UPADHAYAY GARDEN, BILASPUR(C.G.)**

No. 105 /R.O./T.S./C.E.C.B./2022

Bilaspur, dated: 13/04/2022

To,

✓ The Registrar,
Hon'ble National Green Tribunal,
Faridkot House, Copernicus Marg,
New Delhi - 110 001

Subject- Order of the Hon'ble NGT in the Original Application No. 449/2021 Surendra Rathore & Ors. Vs State of Chhattisgarh.

Reference- 1. Order of The Honorable Tribunal dated 28.01.2022 passed in OA no. 449/2021.
2. Office order no. 2790 of the Collector, District- Janjgir Champa dated 02.03.2022

Respected Sir/Madam,

As per the order dated 28.01.2022 of the Honorable Tribunal in OA no. 449/2021, Surendra Rathore Vs State of Chhattisgarh, a joint committee was formed as per reference no. 2 for inspection of the M/s Mahendra Power Private Limited, Village-Madwa, Champa, District-Janjgir-Champa (C.G.). The factual and action taken report is hereby attached with this letter for your kind perusal and necessary further action.

Attachment: as per above.


REGIONAL OFFICER,
Regional Office

Chhattisgarh Environment Conservation Board
Bilaspur, dated : / /2022

Entd. No.- /R.O./T.S./ C.E.C.B./ 2022

Copy to : The Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur Atal Nagar, Raipur for favor of information please.

REGIONAL OFFICER,
Regional Office
Chhattisgarh Environment Conservation Board
Bilaspur (C.G.)

**Report of the Committee formed as per order of the Hon'ble NGT in
the Original Application No. 449/2021 Surendra Rathore & Ors. Vs
State of Chhattisgarh**

This Application is filed by the residents of Krishna Vihar Colony, Ghutia (Kudri), Lachhanpur, Madwa Road, Chhattisgarh raising two issues. First issue raised by the applicant relates to the road connecting Lachhanpur Chowk, Champa to Chandi Pahad Pahariya, which is totally damaged. The second issue is related to one industry named M/s Mahindra Power Private Limited. It has been alleged that the industry emits huge fly ash because of use of paddy husk as fuel, which affects the environment. Regarding second issue Hon'ble Tribunal has directed to form a committee consisting of representative of Collector, District-Janjgir-Champa (C.G.) and Chhattisgarh Environment Conservation Board to check the issue.

As per the order of the Hon'ble Tribunal dated 28/01/2022, a Committee was formed by the Collector, District-Janjgir-Champa (C.G.) vide office order no. 2790 dated 02/03/2022. The said committee consists of –

1. Mrs. Kamlesh Nandini Sahu, Sub-Divisional Magistrate (Revenue), Janjgir, District-Janjgir-Champa (C.G.) as representative for Collector, District-Janjgir-Champa (C.G.)
2. Mr. Devvrat Mishra, Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Bilaspur (C.G.) as representative for Chhattisgarh Environment Conservation Board, Bilaspur (C.G.)

The factual and action taken report of the committee on the issues raised in OA No. 449/2021 is submitted for your kind perusal further necessary action.


Regional Officer
Regional Office,
Chhattisgarh Environment Conservation Board
Bilaspur


Sub-Divisional Magistrate (Revenue),
अनुविभागीय अधिकारी
District-Janjgir-Champa
जांजगीर

**Report of the Committee formed as per order of the Hon'ble NGT in
the Original Application No. 449/2021 Surendra Rathore & Ors. Vs
State of Chhattisgarh**

S.no.	Key point mentioned in the order of the Hon'able National Green Tribunal	Response of the Committee
1.	<p>This Application is filed by the residents of Krishna Vihar Colony, Ghutia (Kudri), Lachhanpur, Madwa Road, Chhattisgarh raising two issues. First issue raised by the applicant relates to the road connecting Lachhanpur Chowk, Champa to Chandi Pahad Pahariya, which is totally damaged. The second issue is related to one industry named M/s Mahindra Power Private Limited. It has been alleged that the industry emits huge fly ash because of use of paddy husk as fuel, which affects the environment.</p>	<p>With regard to the second issue, a joint inspection of industrial premises and the Krishna Vihar colony was done by the Committee on 10/03/2022. During the inspection of the colony, presence of any kind of dust or fly ash was not observed. The inspection of the alleged polluting industry was also done on 10/03/2022 and during the inspection the emission of any kind of fly ash within or outside of the plant was not observed. Emission from the Chimney is not visible. The OCEMS was found functional and showing the particulate matter - 41.38 mg/Nm³, which is within the permissible limits. The distance of the industry from the Krishna Vihar Colony is about 2.5 kilometers. No water pollution was observed. Monitoring of Ambient Air Quality was performed within the industrial premises and Krishna Vihar Colony on the date of inspection. The results of the Ambient Air Quality monitoring were found within the permissible ambient air quality standards. Copy of ambient air monitoring reports are hereby attached as Annexure-1. That, the Chhattisgarh Environment Conservation Board has issued consent under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 1826 dated 07.04.2008 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1828 dated 07.04.2008 and subsequent renewals for Biomass Based Power Plant of capacity 9.8 Megawatt. The above mention consent contain the special condition to prevent the water and air pollution in the vicinity :-</p>

(Handwritten signature)

(Handwritten signature)
अनुविभागीय अधिकारी
राजस्व
जांजगीर

Special conditions mentioned in the consent/renewal issued under Water (Prevention and Control of Pollution) Act, 1974 to prevent the water pollution in the vicinity –

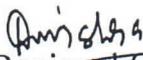
“Industry shall operate and maintain the effluent treatment system effectively and regularly. Industry shall ensure treated effluent quality within the standards prescribed by Board published in Gazette Notification dated 25.03.88. Treated effluent shall be utilized in plant operations or for plantation within premises. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent (treated / untreated) shall be discharged outside of the factory premises in any circumstances; hence, zero discharge condition shall be maintained at all the time.”

Special conditions mentioned in the consent/renewal issued under Air (Prevention and Control of Pollution) Act, 1981 to prevent the water pollution in the vicinity –

“Industry shall operate and maintain the existing pollution control systems effectively & regularly to ensure the emission of particulate matter less than 50 mg/Nm³ all the time. Industry shall also maintain the ambient air quality within the factory premises within prescribed limits.

Copy of latest renewal granted to the industry are hereby attached **Annexure-2**.

Letter has been issued to Industry for maintaining the particulate matter emission level within prescribed standards vide dated 30/03/2022


Regional Officer
Regional Office,

Chhattisgarh Environment Conservation Board
Bilaspur


Sub-Divisional Magistrate (Revenue),
जान्जौर,
जान्जौर,
District-Janjgir-Champa



REGIONAL OFFICE,
C.G. ENVIRONMENT CONSERVATION BOARD,
VYAPAR VIHAR, NEAR Pt. DEEN DAYAL UPADHYAY GARDEN, BILASPUR(C.G.)

MONITORING REPORT

1. Name of Industry : Shri Krishna Vihar Colony, Village-Ghutiyakurdi,
Tehsil-Janjgir-Champa, District- Janjgir-Champa
2. Date of Monitoring : 12.03.2022
3. Date of Analysis : 13.03.2022
4. Monitored by : R.R. Vaishnav, Chemist & Sanjay Mishra, Lab Asst
Gr-II
5. Analysis by : R.R. Vaishnav, Chemist

AMBIENT AIR QUALITY MONITORING

S. No.	Monitoring location	Characteristics ($\mu\text{g}/\text{m}^3$)		
		PM ₁₀	SO ₂	NO _x
1.	Krishna vihar colony near radha krishna mandir	68.11	-	-
2.	Krishna vihar colony, qu. no. b-82	92.56	-	-
Prescribed Limit-		100.0	80.0	80.0
Remark - 1- During the monitoring period weather was clear.				


Chemist


Scientist/A.E.


Chief Chemist



CHHATTISGARH ENVIRONMENT CONSERVATION BOARD
Paryavas Bhawan, North Block, Sector - 19,
Nava Raipur Atal Nagar, District - Raipur (C.G.)
e-mail - hocecb@gmail.com

No. 1014/TS/CECB/ 2021

Nava Raipur Atal Nagar, Dated : 09/06/2021

To,

M/s Mahendra Power Private Limited,
 (Formally known as M/s Lahari Power & Steel Limited)
 Village – Madwa, Champa,
 Tehsil – Champa,
District – Janjgir - Champa (C.G.)

Sub: Renewal of the consent of the Board under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

- Ref: 1. Consent of the Board issued under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 1826/TS/CECB/2008 Raipur, dated: 07/04/2008 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 1828/TS/CECB/2008 Raipur, dated: 07/04/2008.
2. Last renewal of the Board issued under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 vide letter no. 292/TS/CECB/2018 Naya Raipur, dated: 05/04/2018 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 vide letter no. 294/TS/CECB/2018 Naya Raipur, dated: 05/04/2018.
3. Your online application no. 7198316, dated: 31/03/2021 and subsequent correspondence ending dated: 03/02/2021.

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With reference to your above application, consents under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 are hereby renewed up to 30/04/2024 from the date of issue of this letter, subject to the fulfillment of the terms and conditions incorporated in the water consent letter no. 1826/TS/CECB/2008 Raipur, dated: 07/04/2008 and air consent letter no. 1828/TS/CECB/2008 Raipur, dated: 07/04/2008 and subsequent renewal(s)/amendment(s) issued by the Board and additional conditions mentioned below.

This renewal of consent is valid for: -

Name of Product	Production Capacity
Power Generation (Biomass Based Power Plant)	9.8 MW (Nine Point Eight Megawatt)

Additional Conditions :-

A. Water (Prevention and Control of Pollution) Act, 1974

1. Industry shall operate and maintain the effluent treatment system effectively and regularly. Industry shall ensure treated effluent quality within the standards prescribed by Board published in Gazette Notification dated 25.03.88. The treated effluent shall be utilized in plant operations or for plantation within premises. Industry shall not discharge any treated / untreated effluent in to the river or any surface water bodies. No effluent (treated / untreated) shall be discharged outside of the factory premises in any circumstances; hence zero discharge condition shall be maintained at all the time.
2. All internal roads shall be maintained pucca. Good housekeeping practices shall be adopted.
3. Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities.
4. At-least 25 – 30 meters wide green belt of broad leaf local species shall be developed all along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be developed within and around the plant premises in at-least 33 % area of total plant area. Industry shall carry out extensive tree plantation in this monsoon.
5. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
6. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory Mr. Mahendra Agrawal, Director, M/s Mahendra Power Private Limited (Formally known as M/s Lahari Power & Steel Limited), Village – Madwa, Champa, Tehsil – Champa, District – Janjgir - Champa (C.G.)
7. Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/non-compliance.
8. In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the mine management shall have to pay the difference amount of renewal fees for the corresponding block years. In case, the prescribed fee payable is amended in future, the mine management shall be liable to pay the difference amount for corresponding block years.

B. Air (Prevention and Control of Pollution) Act, 1981

1. Industry shall operate and maintain the existing pollution control systems effectively and regularly to ensure the emission of particulate matter less than 50 mg/Nm³ all the time. Industry shall also maintain the ambient air quality within the factory premises within prescribed limits.
2. All internal roads shall be maintained pucca. Good housekeeping practices shall be adopted.

3. Industry shall provide arrangement of properly covered vehicles for the transportation of solid wastes and products etc. Also Industry shall provide arrangement of mechanically covered vehicles on or before 12/07/2021 so as to avoid environmental hazards to the surroundings.
4. Industry shall use fly ash brick, fly ash block and fly ash based products in the construction/repairing activities.
5. At-least 25 – 30 meters wide green belt of broad leaf local species shall be developed all along the plant premises. As far as possible maximum area of open spaces shall be utilized for plantation purposes. Green belt / plantation shall be developed within and around the plant premises in at-least 33 % area of total plant area. Industry shall carry out extensive tree plantation in this monsoon.
6. Industry shall submit Environment Statement to this Board as per provision of Environment (Protection) amendment Rule, 1993 for the previous year ending 31st March on or before 30th September every year.
7. This renewal of consent is being issued under the "Scheme of Auto-Renewal of Consent" of the Board issued vide office order no. 5937 dated 29/01/2018 as per self certificate submitted by authorized signatory Mr. Mahendra Agrawal, Director, M/s Mahendra Power Private Limited (Formally known as M/s Lahari Power & Steel Limited), Village – Madwa, Champa, Tehsil – Champa, District – Janjgir - Champa (C.G.).
8. Chhattisgarh Environment Conservation Board reserves the rights to revoke the consent / renewal of consent at any time for any violation/non-compliance.
9. In case, if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the mine management shall have to pay the difference amount of renewal fees for the corresponding block years. In case, the prescribed fee payable is amended in future, the mine management shall be liable to pay the difference amount for corresponding block years.

Please acknowledge the receipt of this letter.

For & on behalf of
Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar (C.G.)

Member Secretary

Chhattisgarh Environment Conservation Board

Nava Raipur Atal Nagar (C.G.)

Endt. No. 1015/TS/CECB/ 2021

Nava Raipur Atal Nagar (C.G.) 09/06/2021

Copy to: -

Regional Officer, Regional Office, MS Chhattisgarh Environment Conservation Board, Bilaspur (C.G.). Please ensure compliance and report, if any condition/conditions are violated.

Digitally Signed by : R P Tiwari
Date: 20/06/2021 12:51 IST

-Sd-

Member Secretary

Chhattisgarh Environment Conservation Board
Nava Raipur Atal Nagar (C.G.)